

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 159 of 2011

1.Kamal Prasad Mahto, son of Shri Jogendra Mahto, resident of village-
Kuswahatola, PO-Barharwa, P.S-Barharwa, District-Sahibganj
2.Nirjhar Kumar Sarkar, son of late Amarnath Sarkar, resident of Village-
Shivpuri Colony, Taldanga, PO-Pakur, PS-Pakur(T), District-Pakur
3.Dayal Chandra Pandit, son of late Bhaglu Pandit, resident of village-
Ratanpur, Near Girls High School, PO-Barharwa, PS-Barharwa, District-
Sahibganj Petitioners

-- Versus --

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- -----

For the State :- Mr. Vibhuti Sahay, APP

3/05.04.2021 None appears on behalf of the petitioners.

Mr. Vibhuti Sahay, the learned counsel appears for the
State.

This criminal miscellaneous petition has been heard through
Video Conferencing in view of the guidelines of the High Court taking into
account the situation arising due to COVID-19 pandemic. None of the
parties have complained about any technical snag of audio-video and
with their consent this matter has been heard.

Status report has been received whereby it has been
informed that Barharwa P.S. Case No.27/2010, corresponding to
G.R.Case No.136 of 2010, T.R.No.414/10 (S.T.Case No.35/11) has been
disposed of on 27.06.2018.

Accordingly, the instant criminal miscellaneous petition has
become infructuous.

Dismissed as infructuous.

(Sanjay Kumar Dwivedi, J)

SI/